

**GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
DEPARTMENT OF INDUSTRIAL POLICY & PROMOTION**

**LOK SABHA**

**UNSTARRED QUESTION NO. 3036.  
TO BE ANSWERED ON MONDAY, THE 6<sup>TH</sup> AUGUST, 2018.**

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**3036. DR. KIRIT SOMAIYA:**

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

**वाणिज्य एवं उद्योग मंत्री**

- (a) whether a person can sing a song of any singer in karaoke, record it as hobby in friends, social function and upload it in social media under fair use clause of Copyright Act and if so, the details thereof;
- (b) whether the Government has received complaint of blocking a Facebook account holder for singing and recording songs in karaoke and uploading it on Facebook receiving complaint from the copyright owner of the song;
- (c) if so, how it could be done when a person sings songs in karaoke and upload it on Facebook without any commercial use and monetary benefit under the Copyright Act; and
- (d) whether the Government will take up the issue with Facebook and seek clarification for blocking the account of such singer and issue instructions to unblock account and if so, the details thereof and if not, the reasons therefor?

**ANSWER**

**वाणिज्य एवं उद्योग मंत्रालय में राज्यमंत्री (श्री सी.आर. चौधरी)**

**THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE & INDUSTRY  
(SHRI C.R. CHAUDHARY)**

- (a): The issue is under examination, for which legal opinion will be sought.
- (b) to (d): Yes Madam, a complaint has been received in this regard. The issue is under examination.

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